

IN THE HIGH COURT OF JUDICATURE AT MADRAS

DATED: 27-03-2026

CORAM

THE HON'BLE MR.JUSTICE K.KUMARESH BABU

Cont.P.No.659 of 2024

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G.Square Realtors Private Limited
Represented by its Authorised Signatory
Mr.Mohamad Yassin
having registered office at
Flat No.14, 3rd Floor
Harrington Apartments
98, Harrington Road
Chetpet, Chennai 600 031.

...Petitioner

Vs.

Shankar @ Savukku Shankar

...Respondent

Prayer: This Contempt Petition is filed under Section 11 of the Contempt of Courts Act, to punish the respondent for willful disobedience of the order dated 26.06.2023 passed by this Court in A.No.1009 of 2023 in C.S.No.189 of 2022.

For Petitioner:

Mr.K.Surendar

For Respondent(s):

Mr.C.Vigneswaran



ORDER

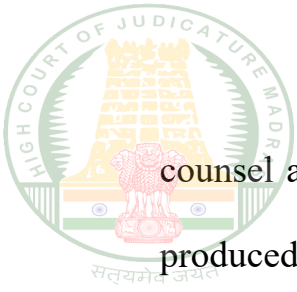
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During the course of hearing, the transcript of an interview of the Contemnor was relied upon to contend there has been a contempt of the order as a Contemnor had interpreted the order to mean a different view.

2. A perusal of the said interview would indicate that the Contemnor during the course of an interview had expressed that if a question is put to him with regard to G-Square whether it will possible for him to immediately answer or wait for 72 hrs to give an answer to the question. The host had also responded by saying that the order cannot be understood in such a manner.

3. This Court in its order had specifically directed the Contemnor to make statements with regard to the applicant only after giving a notice to him and await response from the applicant and no response is received, the Contemnor is at liberty to make a statement.

4. When such is the categorical direction that has been issued, to the Contemnor, the understanding of the Contemnor whether he has to wait for 72 hrs for a question that have been put up to him is in direct violation of the order passed against him. The host also had expressed his view that the order could not be understood in such a manner. Hence, this Court directed the learned



counsel appearing for the Contemnor to furnish details of the host and he also produced the details of the host.

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5. Hence, as this Court is of the view that the host has also committed Contempt of the orders of this Court, the host, namely, Felix Gerald No. B1, 1st Floor, Casa Grande Epic, PMK Nagar, Mahalingapuram, Nungambakkam, Chennai - 600 034 is suo-motu added as respondent/contemnor in the present Contempt Petition.

6. Notice shall be issued to him, calling upon him to explain as to why he should not be proceeded against for contempt of Court.

7. Issue notice to the newly impleaded respondent/contemnor returnable by 24.04.2026. Private notice is also permitted.

8. List the matter on 24.04.2026.

27.03.2026

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K.KUMARESH BABU, J.

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